

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-410(PB)/2017**

**IN THE MATTER OF:**

Yash Raj Films Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Vas Data Services Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

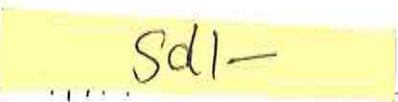
For the Applicant/petitioner: Mr. Sumeer Sodhi & Mr. Amitabh Sinha, Advs.

For the Respondent:

**ORDER**

Learned counsel for the petitioner states that an order dated 16.11.2017 could not be followed in letter and spirit and has requested for one more opportunity. Let the needful now be done on or before 13.12.2017.

List for further consideration on 13.12.2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

29.11.2017  
VINEET